

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-128/2007/5265/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Paban Chandra Kalita,
District & Sessions Judge,
Dhubri

Dated Guwahati the th 16 June, 2023.

Sub: **Earned Leave.**

Ref:- Your letter No. 3443/E, dtd. 13.06.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for five days from 19.06.2023 to 23.06.2023, alongwith station leave permission, from the morning of 18.06.2023 till the morning of 26.06.2023** (prefixing 18.06.2023; suffixing 24.06.2023 & 25.06.2023). Further, you have been asked to hand over charge to the Additional Sessions Judge cum Special Judge, (POCSO), Dhubri and in his absence to the next senior most Judicial Officer before proceeding on leave.


Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/2007/5266-5267/A, dated , 16-06-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed herewith.
2. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)